

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 5980 of 2020

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Md. Zaid Ahmed, Advocate
For the Opposite Party No. 2 : None

Order No. 08

Dated: 17.04.2021

The present anticipatory bail application is taken up today through Video conferencing.

Since the present anticipatory bail application was filed on 15.10.2020, this Court is of the view that the petitioner should file a supplementary affidavit stating as to whether the process under Section 82 and 83 Cr.P.C. has been issued against the petitioner during the intervening period.

The learned counsel for the petitioner prays for and is allowed two weeks' time to file supplementary affidavit stating the said fact.

Put up this case under appropriate heading after two weeks.

(Rajesh Shankar, J.)

Manish